

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR. A.K. GAUR, MEMBER (J).
HON'BLE MR. S.N. SHUKLA, MEMBER (A).**

Original Application Number. 790 OF 2006.

ALLAHABAD this the 13th day of **May**, 2009.

Dinesh Singh, S/o Shri Megh Singh, R/o Village and post- Rajpur,
District- Kanpur Dehat.

.....Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Communication, D/o Posts, New Delhi - 110001.
2. The Post Master General, Kanpur Region, Kanpur- 208001.
3. The Superintendent of Post Offices, Kanpur (M) Division, Kanpur- 208001.
4. The Sub Divisional Inspector, Sub Division, Rura, Kanpur Dehat.

.....Respondents

Advocate for the applicant: Sri S.K. Bahadur
Advocate for the Respondents : Sri R.K. Tiwari

ORDER

(Delivered By Hon'ble Mr. A.K. Gaur, J.M.)

Learned counsel for the applicant at the very outset submitted that for redressal of her grievance, the applicant has already preferred representation dated 10.04.2006/Annexure -7 of O.A before P.M.G., Kanpur Region, Kanpur (Respondent No. 2) and submitted that his grievance might be redressed in case a direction is given to the competent authority/ P.M.G., Kanpur Region, Kanpur (Respondent No.

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2) to consider and decide the pending representation within stipulated period of time.

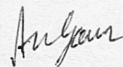
2. Having heard learned counsel for both sides, we hereby direct the P.M.G., Kanpur Region, Kanpur (Respondent No. 2) to consider and decide the pending representation of the applicant dated 10.04.2006/Annexure -7 of O.A by a reasoned and speaking order meeting all the contentions raised by the applicant in his representation within a period of three months on receipt of certified copy of the order, in accordance with law and relevant rules on the subject and communicate the decision to the applicant forthwith.

3. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be it noted that we have not passed any order on merits of the case.



MEMBER- A.



MEMBER- J.

/Anand/